

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2191

ANSWERED ON:11.03.2013

POLLUTION IN JAM NAGAR

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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has conducted any study of increasing pollution in coastal areas, State-wise including coastline of Jamnagar in Gujarat;

(b) if so, the details thereof and the reasons therefor; and

(c) the action taken by the Government to control the source of pollution in these areas?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a)&(b) The Ministry of Earth Sciences (MoES) is monitoring water quality, including parameters related to pollution, in coastal areas at selected locations. The locations being monitored State-wise are (i) Gujarat (Vadinar, Veraval, Hazira), (ii) Maharashtra (Mumbai, Worli, Ratnagiri, Malvan), (iii) Goa (Mandovi), (iv) Karnataka (Mangalore), (v) Kerala (Kochi), (vi) Lakshadweep (Kavaratti), (vii) West Bengal (Sandheads, Hooghly), (viii) Orissa (Paradip), (ix) Andhra Pradesh (Visakhapatnam, Kakinada), (x) Tamil Nadu (Ennore, Tuticorin), (xi) Pondicherry (Pondicherry) and (xii) Andaman & Nicobar (Port Blair).

Over 25 parameters on coastal water quality are monitored periodically to assess the status and trend of pollution. In general, over the years, there is a moderate increase in concentration of nutrients and pathogenic bacteria, due to disposal of industrial, agricultural, and domestic wastes. In Gujarat, Vadinar is monitored in coastline of Jamnagar where the water quality is observed to be good, with normal levels of nutrients.

(c) The following steps have been taken to prevent and control coastal pollution;

(i) Control of Industrial pollution under the provisions of Water (Prevention and Control of Pollution) Act, 1974.

(ii) Ensuring pollution control compliance in 17 categories of highly polluting industries.

(iii) Urban centers discharging wastewater in aquatic resources and having no treatment facilities have been identified for suitable action.

(iv) With respect to industrial effluents, consent management for compliance of standards is being enforced by State Pollution Control Boards / Pollution Control Committees to improve the water quality.